IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 6th OF OCTOBER, 2025

WRIT PETITION No. 33245 of 2024

M/S RAJA TRANSPORT COMPANY Versus

FOOD CORPORATION OF INDIA AND OTHERS

Appearance:

Shri Siddharth Gulatee - Senior Advocate along with Ms. Tulika Gulatee, learned counsel for the petitioner.

Shri R.N. Vishwakarma, learned counsel for respondents 1 to 4.

Shri Shobhitaditya, learned counsel for respondent no.5.

Dr. S.S. Chouhan, learned Government Advocate for respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner seeks a direction to respondents no.3 and 5 to decide the grievance raised by petitioner in accordance with rules, as directed by the Executive Director, Food Corporation of India, by its order dated 19.01.2024.

2. Learned counsel appearing for respondent no.5 submits that there are some technical objections to the maintainability of the claim of petitioner, however, without prejudice to the same and in deference to the order issued on 19.01.2024 by the Executive Director, Food Corporation of India, grievance of the petitioner shall be considered in accordance with law

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and disposed of within a period of 30 days from today.

3. In view of above, this writ petition is disposed of directing respondents no.3 and 5 to comply with order dated 19.01.2024 of the Executive Director, Food Corporation of India, within a maximum period of 30 days from today.

(SANJEEV SACHDEVA) CHIEF JUSTICE (DWARKA DHISH BANSAL) JUDGE

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